

# THE PARLIAMENTARY DEBATES

## OFFICIAL REPORT

IN THE THIRTY-FIRST SESSION OF THE RAJYA SABHA  
*commencing on the 28th November, 1960/7th Agrahayana,  
1882 (Saka)*

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### RAJYA SABHA

*Monday, the 28th November, 1960/  
7th Agrahayana, 1882 (Saka)*

The House met at eleven of the clock. MR. CHAIRMAN in the Chair.

#### MEMBERS SWORN

Shri Krishan Dutt (Jammu and Kashmir).

Shri A. C. Gilbert (Uttar Pradesh).

#### ORAL ANSWERS TO QUESTIONS

\*1. [*The questioner (Shri Bhupesh Gupta) was absent. For answer, vide cols. 48-49 infra.*]

#### STABILIZATION OF PRICES DURING THE THIRD PLAN PERIOD

\*2. DR. Z. A. AHMAD: Will the Minister of PLANNING be pleased to state:

(a) whether the National Development Council, which met in September this year, discussed the question of stabilization of prices during the Third Plan period;

(b) whether the Council has laid down any guiding principles in this regard; and

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(c) if so, what are those principles?

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA):

(a) to (c). No Sir. The problem was remitted at an earlier meeting to a Sub-Committee. The Sub-Committee met after the National Development Council had concluded its discussions. No final conclusions have yet been reached by the Sub-Committee.

DR. Z. A. AHMAD: May I know, Sir, whether the Government are satisfied that the credit control policy is functioning well? If that is so, why is it that the Governor of the State Bank is complaining that the policies of the Finance Department are not helpful in the matter of controlling credit?

SHRI L. N. MISHRA: I won't say anything about the complaint of the Governor, but I must say that any price policy cannot be secluded from the question of credit control and other monetary policies.

DR. Z. A. AHMAD: Are the Government planning to impose physical controls at any stage?

SHRI L. N. MISHRA: Complete physical controls are not advisable, but there will be some kind of selective controls.

REFUSAL OF VISA BY THE U. S. GOVERNMENT TO AN INDIAN JOURNALIST TO ATTEND U. N. GENERAL ASSEMBLY SESSION

\*3. DR. Z. A. AHMAD: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the editor of an English weekly of Bombay was denied visa by the Government of the United States to attend the current United Nations Assembly Session in New York;

(b) if so, whether it is open to the United States Government to refuse visas to pressmen attending the United Nations Sessions;

(c) if the answer to part (a) above be in the affirmative whether Government took up this matter with the Government of the United States of America and the United Nations Secretariat; and

(d) if so, with what result?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) So far as Government are aware, there was no such denial of a visa. There was one case, however, where it appears that there was a few days' delay in the grant of a visa which was then granted.

(b) to (d) Do not arise.

DR. Z. A. AHMAD: May I know, Sir, whether the 'Blitz' a Bombay weekly, made representations to the appropriate agencies of the External Affairs Ministry both in Delhi and New York about the inordinate delay in granting visa to its editor?

SHRIMATI LAKSHMI MENON: Sir, there was no inordinate delay, because under the agreement 21 days have been provided for, and he got his visa within 18 days.

DR. Z. A. AHMAD: May I know, Sir, the procedure by which correspondents attending the United Nations

General Assembly's Session get visas from the United States Government?

SHRIMATI LAKSHMI MENON: Sir, foreign press correspondents who wish to cover the proceedings of the United Nations General Assembly Session are governed by an agreement between the United Nations and the United States. Under this Agreement applications for accreditation for press correspondents have to be made to the United Nations who are required to consult the United States authorities before the United Nations grant such accreditation.

DR. Z. A. AHMAD: May I know whether the Government are satisfied with this procedure, that this procedure is proper? If they are not, will they take up the matter with the United Nations in order to enable the accredited representatives to get visas from the United States Government automatically and speedily?

SHRI JAWAHARLAL NEHRU: This is not a matter specifically connected with our Government. What the hon. Member suggests is to do something to change the agreement arrived at between the United States and the United Nations in regard to this matter. Well, Sir, as the House knows, the United States has certain rights in its territory, but at the same time the United Nations has also got certain rights and there has, therefore, to be some kind of agreement between the two. That agreement has, I believe, worked fairly satisfactorily. In the present case, which the hon. Member has in mind, there was a few days' delay but it was partly due to the fact that the application was made rather suddenly. The application was made because I decided to go there suddenly and the newspaper representative wanted to be there when I was there. There was some delay undoubtedly but he got there while I was there.

DR. Z. A. AHMAD: May I know whether it is proper that under that Agreement the United States should